

**GOVERNMENT OF INDIA
NON-RESIDENT INDIANS AFFAIRS
LOK SABHA**

STARRED QUESTION NO:50
ANSWERED ON:07.07.2004
DUAL CITIZENSHIP TO NRIs
Paswan Shri Sukdeo;Reddy Shri S.P.Y.

Will the Minister of NON-RESIDENT INDIANS AFFAIRS be pleased to state:

- (a) whether the Government has allowed dual citizenship to the NRIs;
- (b) if so, whether this privilege has been conferred only on NRIs of some select countries;
- (c) if so, the reasons therefor; and
- (d) the benefits likely to accrue to NRIs by this measure?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR NRI AFFAIRS (SHRI JAGDISH TYTLER)

- (a) No, Sir. However, the Government of India has allowed overseas citizenship to Persons of Indian Origin who are citizen of one of the sixteen specified countries. NRIs are already Indian citizens and therefore, are not covered under the scheme.
- (b) to (d) Does not arise in view of the reply to part (a) above.